ITEM NO.1 COURT NO.11 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27535/2010

(From the judgement and order dated 18/08/2010 in WP No. 2442/2010 of The HIGH COURT OF DELHI AT N. DELHI)

DR. SUBRAMANIAN SWAMY Petitioner(s)

VERSUS

DR. MANMOHAN SINGH AND ANR. Respondent(s)

(With appln(s) for permission to appear and argue in person and office report)
[For further arguments)

Date: 24/11/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Dr.Subramanian Swamy,
Petitioner-in-Person

For Respondent(s) No.1 Mr.Goolam E.Vahanvati, AG
Mr.Devadatt Kamat, Adv.
Mr.Anoopam N.Prasad, Adv.
Mr.Rohit Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

During the course of further hearing, Dr.Subramanian Swamy, who has appeared in person, produced another copy of letter dated 18.06.2009 sent to him by the then Telecommunication Minister Mr.A.Raja. This letter is accompanied by xerox copy of two annexures. Learned Attorney General says that he does not have any objection if the letter is taken on record. The same is accordingly taken on record.

Further arguments heard.

Judgment reserved.

Learned Attorney General requests and we allow him seven days' time to file supplementary written submissions along with the list of cases in which sanction for prosecution of public servants is awaited.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master